

Present:- Sri N. J. Haque, CJM, Sonitpur, Tezpur

Tezpur PS Case No-329 of 2021

GR Case No-509 of 2021

U/S-457/380 of IPC

ORDER

18.08.2021

Ld. Advocate of the accused named, Md. Amiruddin @ Laden filed hazira.

Case diary as called earlier vide order dated-13.08.2021 is received today.

Heard both the sides and perused the case diary meticulously.

On perusal of the entire case record, it disclosed that the instant prosecution case sets in motion against the above named accused person on filing an ejahar by one Smt. Laxmi Mandal alleging inter-alia that on 13.02.2018 at around 2:30 AM, some unknown culprit had entered into her rented house by opening the door and stolen away mobile handset, some gold or silver ornaments and cash amount of Rs.48,000/-.

Accordingly, Tezpur PS Case No-329 of 2021 was registered u/s-457/380 of IPC and during investigation the I/O has apprehended accused Md. Amiruddin @ Laden and produced him before this court on 11.08.2021 and since from then he has been languishing in judicial custody.

On scrupulous perusal of case diary, it also disclosed that the I/O collects substantive implicating materials against the above-named accused regarding their involvement with the alleged occurrence and the nature of allegation deserves a meticulous investigation from the I/O. It disclosed from the case diary that some of the stolen articles were not yet recovered. Since the nature of accusation in respect of theft of a huge amount of articles, the I/O deserves a fair chance

18.08.2021

to unearth the truth from the concealed facts holding a meticulous investigation.

Therefore, at this stage without entering into the merits of entire dispute in hand this court finds that at this stage release of the said accused from the judicial custody may produce possibilities of hampering and tempering the investigation of I/O. Therefore, bearing in mind all the aspect this court not finds anything sensible upon which the bail prayer of accused person, named, Md. Amiruddin @ Laden may be considered at this stage as the investigation of I/O is pending at initial stage.

Hence, bail prayer of the accused person, named, Md. Amiruddin @ Laden stands rejected due to devoid of any merits.

Return back the case diary to the I/O.

Inform all the concerned.

Sri N. J. Haque
Chief Judicial Magistrate
Sonitpur, Tezpur